

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P.NO.281/2003 IN O.A.NO.3229/2001

Monday, this the 27th day of October, 2003

Hon'ble Shri Kuldip Singh, Member (J)
Hon'ble Shri S.K.Naik, Member (A)

Banwari Lal
s/o Shri Ram Swarup, Aged 54 years
r/o 107, Savitri Nagar, New Delhi-17

..Applicant

(By Advocate: Shri A.K.Behera)

Versus

1. Shri J.V.Prasad Rao
The Secretary, Ministry of Health & Family Welfare
Nirman bhavan, New Delhi

2. Dr. R.N.Salhan
Medical Superintendent
Dr. Ram Manohar Lohia Hospital
Baba Kharag Singh Marg, New Delhi-110001
..Respondents

(By Advocate: Shri Ashish Nischal for Shri Rajinder
Nischal)

O R D E R (ORAL)

Shri Kuldip Singh:

Learned proxy counsel for respondents submits that the respondents have implemented the directions given by this Tribunal on 11.10.2002 while disposing of OA-3229/2001. However, consequential benefits have not yet been paid and he further submits, on instructions, that the consequential benefits shall be paid within a period of two months from today.

2. Noting the submissions made by learned proxy counsel for respondents, CP is disposed of.



(S. K. Naik)

Member (A)



(Kuldip Singh)

Member (J)

/sunil/